

HIGH COURT OF TRIPURA
AGARTALA

O R D E R

No.F.42(18)-HC/ 2023/10440

Dated, Agartala, the 19th April, 2023

Pursuant to the order dated 15-03-2023 passed by Hon'ble the Supreme Court of India in SLP (Crl.) No. 555/2023 arising out of final judgment and order dated 23.11.2022 in CRLM No. 63090/2022 passed by the High Court of Judicature At Patna (**Ravish Kumar Vs. The State of Bihar**) it is hereby notified that in Bail/Anticipatory Bail matters all basic essentials i.e. FIR no., Date, the concerned police station and the offences allegedly committed etc. are to be duly recorded or reflected in the format of the order.

It is further to notify that, henceforth, in all cases the case number and the name of the parties shall also be recorded or reflected in the format of the order.

This order shall come into force with immediate effect.

By order,

(S. Bhattacharjee)
Registrar (Judicial)

No.F.42(18)-HC/ 2023/ 10441-10465

19th April, 2023

Copy to: –

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Secretary attached with the Vacant Court No. 4, High Court of Tripura, Agartala;
05. The Secretary attached with the Vacant Court No. 5, High Court of Tripura, Agartala;

06. The Private Secretary-I attached with the Registrar General, High Court of Tripura, Agartala;
07. The Advocate General, Tripura, Agartala;
08. The Registrar (Vigilance), High Court of Tripura, Agartala;
09. The District & Sessions Judge, Dhalai District, Ambassa/ West Tripura District, Agartala/ Sepahijala District, Sonamura/ North Tripura District, Dharmanagar/ South Tripura District, Belonia/ Khowai District, Khowai/ Unakoti District, Kailashahar/ Gomati District, Udaipur;
10. The Judge, Family Court, Ambassa, Dhalai District/ Dharmanagar, North Tripura District/ Kailashahar, Unakoti District/ Khowai, Khowai District/ Agartala, West Tripura District/ Sonamura, Sepahijala District/ Belonia, South Tripura District/ Udaipur, Gomati District;
11. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
12. The Chairman, Bar Council of Tripura, Agartala;
13. The Govt. Advocate, High Court of Tripura, Agartala;
14. The Secretary, High Court Bar Association, Agartala;
15. The Secretary Tripura Bar Association, Agartala;
16. The Assistant Solicitor General of India, Govt. of India, Agartala;
17. The Public Prosecutor, High Court of Tripura, Agartala;
18. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
19. The Joint Registrar, High Court of Tripura, Agartala;
20. All the Deputy Registrars, High Court of Tripura, Agartala;
21. The Chief Librarian, High Court of Tripura, Agartala;
22. All the Assistant Registrars, High Court of Tripura, Agartala;
23. The System Analyst/ the Computer Programmer(s), High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
24. All the Superintendents (Bench Section), High Court of Tripura, Agartala;
25. Order File.

Registrar (judicial)